

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 09/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

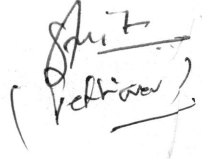

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Ms. Amita Kaushal Khetan

V/s.

M/s. Vapson Jewellery Equipments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Amita Desai	Practicing Company Secretary	
2.	LEGAL ASSOCIATES		

ORDER

C.P No. 09/397-398/CLB/MB/MAH/2016

1. The Learned Representatives of the Petitioner is present.
2. However, from the sides of the Respondents, Learned Representative is seeking leave to file Letter of Authority to represent the matter. Leave granted with the direction to file the Letter of Authority today itself.
3. The Learned Representative of the Petitioner has informed that the pleadings are complete, therefore, the matter can be enlisted for final hearing. Now this C.P. is to be finally heard on **24.02.2017**.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 24.01.2017.